

SUPREME COURT OF INDIA

Pramod Kumar

Vs.

Global Health Private Ltd.

C.A.No.8726 of 2017

(J.Chelameswar and S.Abdul Nazeer,JJ.,)

17.07.2017

ORDER

1. We have heard learned counsel for the appellant and perused the record. We do not see any cogent reason to entertain the appeal. The judgment impugned does not warrant any interference.

2. The Civil Appeal is dismissed.